



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO.1144 OF 2024
(Arising out of S.L.P.(Criminal) No.1117 of 2024)

**BHUREKHAN @ AKRAMKHAN
GANIKHAN PATHAN** **... APPELLANT(S)**

VS.

STATE OF GUJARAT **... RESPONDENT(S)**

O R D E R

Leave granted.

Heard the learned counsel appearing for the parties.

The First Information Report (FIR) is registered on the basis of a complaint filed by the first informant who is claiming to be wife of the appellant. There are three successive FIRs registered against the appellant. In the present FIR, his entire family has been implicated.

Considering the facts of the case, the appellant deserves to be enlarged on bail.

For that purpose, the appellant shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions.

The appeal is accordingly allowed.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
February 23, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1117/2024

(Arising out of impugned final judgment and order dated 13-09-2023 in CRA No. 1540/2023 passed by the High Court of Gujarat at Ahmedabad)

BHUREKHAN @ AKRAMKHAN GANIKHAN PATHAN Petitioner(s)

VERSUS

STATE OF GUJARAT Respondent(s)

Date : 23-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Mohd Yasin, Adv.
Mr. Shariq Nisar, Adv.
Mr. Yashovardhan Oza, Adv.
Mr. Md Tanvir, Adv.
Mr. Bilal Kagzi, Adv.
Mr. Suyash Tripathi, Adv.
Ms. Yamin Bisht, Adv.
Mr. Anas Tanwir, AOR

For Respondent(s)

Ms. Deepanwita Priyanka, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order.

The appellant shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate

terms and conditions.

Pending application, if any, also stands disposed
of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)